

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4034/2020

(Arising out of impugned final judgment and order dated 19-11-2019 in CRLA No.592/1992 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

RAKESH KUMAR

Respondent(s)

(FOR ADMISSION and IA No.83728/2020-EXEMPTION FROM FILING O.T.)

Date : 29-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Ankit Goel, AOR
Mr. Abhinav Kaushik, Adv.
Mr. R.K. Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Mr. Ankit Goel, learned counsel for the petitioner -
State could not be connected over through Video Conferencing.

In the interest of justice, list the matter after one
week.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAJ RANI NEGI)
DEPUTY REGISTRAR

